

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

DFR No. 1597 of 2010

Dated: 20th October, 2010

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. M.B. Lal, Technical Member**

Gail (India) Limited **Appellant (s)**
Versus
Petroleum & Natural Gas Regulatory Board & Anr. ... **Respondent (s)**

Counsel for the Appellant (s) : Mr. M.G. Ramachandran, Mr. Anand K.
Ganesan & Mr. Ankit Jain

Counsel for the Respondent (s) : Mr. Arun K. Varma & Ms. Amita Sahni
For R.1
Mr. P.S. Narasimha, Sr. Adv. with
Mr. Aspi Kapadia, Mr. E.R. Kumar,
Mr. Arjun Garg, Mr. Shashank Kunwar
For R.2

ORDER

We have heard the learned counsel for the Appellant.
However, we entertain a doubt with regard to the maintainability.

Hence, Issue notice to the Respondents with reference to the
maintainability of the Appeal. Mr. Arun K. Varma takes notice on behalf of
Respondent No.1 and Mr. Arjun Garg takes notice on behalf of Respondent
No.2.

Post the matter on **26.10.2010** at 2.30 p.m.

(M.B. Lal)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/vs